

Regulations, 1969, published in Notification No. G.S.R. 1596 in Gazette of India dated the 5th July, 1969.

- (xxxvii) The Third Amendment of 1969 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G. S. R. 1597 in Gazette of India dated the 5th July, 1969.

[Placed in library. See No. LT—1355/69.]

SHRI SRINIBAS MISRA (Cuttack) : I would like to make a submission in regard to this item, particularly in regard to sub-item 2 (b) (i). This notification is being laid under the All India Services Act, under section 3 (2). I would request the now Minister of Finance to purchase concave mirrors for the Ministers so that they would see their picture in those mirrors.

Sub-section 2 of section 3 of the All India Services Act provides :

“All rules made under this section shall be laid for not less than 14 days before Parliament as soon as possible after they are made.”

These rules were made on the 28th January, 1969. We are now at the end of July. And these are being laid on the Table of the House as soon as they are made !

We also find that there is no explanation for the delay. After six months, the rules are being laid on the Table of the house in violation of the Act. What is the fun in this ? Why should this be done ? The hon. Minister owes an explanation to the House for the delay. Why is he so late in laying them before the House ?

SHRI VIDYA CHARAN SHUKLA : May I point out that these papers are not being laid on the Table of the House for the first time ? They are being re-laid on the Table of the House, because they were not laid on the Table of the House for a sufficient period as prescribed. If the hon. Member would carefully read it, he will find that I am only re-laying these papers on the table of the House and not laying them for the first time.

SHRI SRINIBAS MISRA : The hon. Minister has not heard me properly. Only in respect of sub-item (1), he is re-laying on the Table the papers mentioned under sub-sub-items (i) and (ii) of that sub-item. But sub-items (2) reads ‘to lay on the Table’. So this laying for the first time and not re-laying. Could he tell us the date when these items were laid on the Table of the House ?

SHRI VIDYA CHARAN SHUKLA : As far as times I (i) and I (ii) are concerned, they are to be re-laid, and as far as the third item is concerned, that is papers mentioned in item (2), they are being laid here. I do not know whether there has been any delay in laying them. But I shall definitely find out and make a statement on it here.

Notifications under Motor Vehicles Act, Etc.

THE DEPUTY MINISTER IN THE MINISTRY OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI IQBAL SINGH) : I beg to lay on the Table :

- (1) (i) A copy each of the following Notifications (Hindi and English various) under sub-section (3) of section 133 of the Motor vehicles Act, 1939 :—
 - (a) The Punjab Tourist vehicles (Chandigarh First Amendment) Rules, 1968, published in Notification No. 9251-HII-(4)-68/44266 in Chandigarh Administration Gazette dated the 11th December, 1968.
 - (b) The Punjab Motor Vehicles (Chandigarh First Amendment) Rules 1969, Published in Notification No. 12651-HII (2)-68/376 in Chandigarh Administration Gazette dated the 3rd January, 1969,
- (ii) Two statements showing reasons for delay in laying the above Notifications. [Placed in Library. See No. LT—1356/69]

- (2) A copy each of the following papers under sub-section (2) of section 103 of the Major Port Trusts Act, 1963 :—

- (i) Annual Accounts of the Cochin Port Trust for the year 1967-68 and the Audit Report thereon.
- (ii) Annual Accounts of the Visakha Patnam Port Trust for the year 1967-68 and the Audit Report thereon.

[Placed in Library. See No. LT—1357/69]

12.24 hrs.

CORRECTION OF ANSWER TO S.Q. NO. 1742 RE-DETERIORATION IN THE STANDARD OF SPORTS

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI BHAKT DARSHAN) : While replying to a supplementary question by Shri Dinkar Desai, the Minister of state had made the following statement:—

“But I would like to inform him that the Government has taken a decision that, in lieu of the NCC, which was compulsory before, sports are going to be compulsory part of curriculum.”

The Minister of State in the Ministry of Education and Youth Services now wants to substitute the above Statement with the following statement:—

“But I would like to inform the House that the Government has taken a decision that there will be three parallel programmes *viz.*, National Cadet Corps (NCC), National Service Corps (NSC) and National Sports Organisation (NSO) and it is open to students of the first two years of the degree course to join one of these streams. As regards the third option, it has been decided that only such students who showed marked proficiency in Games and Sports will be eligible to join the (NSO) programme. However, for the time being, due to

non-availability of sufficient funds NSC/NSO programmes will be implemented, on a voluntary and selective basis.”

12.25 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHURAMAIAH) : Sir, with your permission, I rise to announce that Government Business in this House during the week commencing from 28th July, 1969, will consist of :—

- (1) Consideration of Statutory Resolution given notice of by Shri Yajna Datt Sharma and other seeking disapproval of the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance, 1969 and consideration and passing of the Banking Companies (Acquisition and Transfer of Undertakings) Bill, 1969.
- (2) Consideration and passing of the Salaries and Allowances of Members of Parliament (Amendment) Bill, 1969.
- (3) Consideration of Statutory Resolution given notice of by Shri Yajna Datt Sharma seeking disapproval of the Central Sales Tax (Amendment) Ordinance, 1969 and consideration and passing of the Central Sales Tax (Amendment) Bill, 1969.
- (4) Consideration of statutory Resolution given notice by Shri Kanwar Lal Gupta and others seeking disapproval of the Gold (Control) Amendment Ordinance, 1969 and consideration and passing of the Gold (Control) Amendment Bill, 1969.
- (5) Consideration of any item of Government Business carried over from today's Order Paper.